

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 130
(IB)-1248(PB)/2018

IN THE MATTER OF:

Shinoj Koshy Applicant/petitioner
v.
M/s. Granite Properties Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 05.11.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the IRP

Mr. P.S. Soni, IRP, Mr. Manoj Garg, Mr. Dhruv Parwal,
Mr. Siddhartha Patra & Mr. B. S. Satija, Advs.

For the respondent

Ms. Surabhi Singh & Mr. Rakesh Karela, Advs.

Mr. Gopal Singh, Adv.

Mr. Alok Dhir, Ms. Varsha Banerjee, Mr. Sahil Sethi &
Mr. Kunal Godhwani, Advs.

Mr. Arush Khanna & Ms. Shreya Singh, Advs.

Mr. Anurag Ojha & Mr. Shivam Malhotra, Advs.

ORDER

Due to paucity of time matter could not be taken up.

List for further consideration on 06.11.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)